IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

Date: **18.11.2021**

Clarification Order

IA 632/NCLT/AHM/2021 in CP (IB) No. 379/2019

In the matter of: Mr. Premraj Ramratan Laddha
(RP of M/s. Octopus Papers Ltd)

This matter was heard and reserved for order on 16.11.2021. However, on perusal of records, it is noted that copies of the publication in newspaper for submission of claim by the creditors are not on record. It is also noted that the consent of Resolution Professional to act as Liquidator is also not on record as envisaged under section 34 of IB Code, 2016.

Accordingly, this matter is released for further clarification on 22.11.2021

(AJAI DAS MEHROTRA)
MEMBER (TECHNICAL)

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

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